

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. †235

TO BE ANSWERED ON WEDNESDAY, THE 12th DECEMBER, 2018

Fast Track Courts in M.P

†235. SHRI LAXMI NARAYAN YADAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether fast track courts have been set up in Madhya Pradesh;
- (b) if so, the details thereof;
- (c) whether funds are not being released for the proper operation of fast track courts along with the reaction of the Government in this regard; and
- (d) the amount of funds released for the said purpose to Madhya Pradesh during the last three years?

ANSWER

**Minister of State for Law & Justice and Corporate Affairs
(SHRI P.P. CHAUDHARY)**

(a) to (b): Setting up of subordinate courts including Fast Track Courts (FTCs) falls within the domain of the State Governments, who set up such courts as per their need and resources, in consultation with the concerned High Courts.

In its judgment dated 19.04.2012 in Brij Mohan Lal & Others Vs Union of India & Others case, the Hon'ble Supreme Court observed that continuation of FTCs is within the domain of the states and has further directed the states that they need to decide either to bring the FTC scheme to an end or to continue the same as a permanent feature in the state.

At present, as per available information, no funds have been released to Government of Madhya Pradesh for the said purpose, in the last three years and no FTCs are functioning in Madhya Pradesh at present.

(c) to (d): The 14th Finance Commission (FC) endorsed the proposal of the Union Government to strengthen the judicial system in States which included, inter-alia, establishing FTCs for cases of heinous crimes, cases involving senior citizens, women, children etc. The State Governments were urged to use the additional fiscal space provided by the Commission in the form of enhanced tax devolution (from 32% to 42%) to meet such requirements. Hence the entire funding for establishment and operations of the FTCs is being provided by the respective State Governments.

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